MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI MOHAMED IMAM Sir, I

MR. DEPUTY-SPEAKER: Shri Nath Pai . . . Absent.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

(Omission of section 87B)

SHRI M. N. REDDY (Nizamabad): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1958.

MR. DEPUTY-SPEAKER: The quesetion is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure. 1908."

The motion was adopted.

SHRI M. N. REDDY: Sir, I introduce the Bill.

'CONSTITUTION (AMENDMENT) BILL*

(Substitution of article 343, amendment of articles 344 etc.)

SHRI SEQUEIRA (MARMAGAO): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India. MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SEQUEIRA: Sir, I introduce the Bill.

SHRI S. M. BANERJEE (Kanpur): After five years no original article will remain.

MR. DEPUTY-SPEAKER: Shri Madhu Limaye . . . Absent.

12.07 hrs.

CONSTITUTION (AMENDMENT) BILL—contd.

(Amendment of Eighth Schedule) by Dr. Karni Singh

MR, DEPUTY-SPEAKER: Now, we shall take up further consideration of the Bill further to amend the Constitution of India moved by Maharaja Karni Singhji. He is to continue his speech.

भी प्रकाश बीर शास्त्री (हापुड़): पूर्व इसके कि श्री कर्गी सिंह जी प्रारंग करें मैं यह जानना चाहता हूं कि इसके बाद दूसरा विश्रेयक मेरा है इस विश्रेयक के लिए कितना समय है और मेरा विश्रेयक कि ससमय प्रारंग हो सकेगा?

MR. DEPUTY-SPEAKER: Time left for this Bill is 58 minutes. It may perhaps take a few minutes more or less.

DR KARNI SINGH (Bikaner). Sir, I would request that we must have at least three hours for this Bill.

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